

ORISSA ACT 2 OF 2006

***THE ORISSA DEVELOPMENT AUTHORITIES
(AMENDMENT) ACT, 2005**

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dated the 28th March, 2006. (No. 442)]

AN ACT FURTHER TO AMEND THE ORISSA DEVELOPMENT
AUTHORITIES ACT, 1982

BE it enacted by the Legislature of the State of Orissa in the
Fifty-sixth Year of the Republic of India as follows :—

Short title.

1. This Act may be called the Orissa Development Authorities
(Amendment) Act, 2005.

Amendment
of section 4.

2. After sub-section (2) of section 4 of the Orissa Development
Authorities Act, 1982, the following sub-sections shall be inserted,
namely :—

Orissa
Act 14 of
1982.

“(3) Notwithstanding anything contained in this Act or in the rules
or regulations made thereunder, for the purpose of smooth and efficient
administration of the affairs of the Authorities, the State Government may,
at the instance of any Authority or otherwise, direct any Authority for
transfer of any officer or employee of such Authority, by way of deputation,
to another Authority for such period not exceeding six years at a time
and on such conditions, as may be specified in the direction.

“(4) When ever any officer or employee belonging to an Authority
is transferred under sub-section (3), the Authority to which the officer or
employee is so transferred shall be bound to accept the joining report
forthwith, employ him in the services of the Authority and pay all amounts
due to him on account of his pay, allowances and other dues from out of
the fund of that Authority”.

* For the Bill, see Orissa Gazette, Extraordinary dated the 1st December,
2005 (No. 1989).